

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 138 of 2015**

**Dated: 17<sup>th</sup> February, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Damodar Valley Corporation ..... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan and  
Mr. Shubham Arya  
Counsel for the Respondent(s) : Mr. S.K. Chaturvedi along with  
Mr. Malay Dwivedi for R-2, DTL  
Mr. Rishab Donnel Singh for R-3,  
MPPMCL

**ORDER**

Mr. M. G. Ramachandran, learned counsel for the appellant submits that an ***amended memo of parties*** on behalf of the appellant, Damodar Valley Corporation, has been filed which is on record. He wants some time to affect personal services upon newly added respondents, namely Respondent Nos. 3, 4 & 5, who are distribution licensees in Delhi. He is permitted the said time.

*Dasti* service is permitted.

The learned counsel for the respondent Nos. 1, 2 & 6 are already present. We direct all the respondents to file counter affidavit within four weeks from today and rejoinder, if any, within two weeks thereafter.

Post this appeal for hearing on **07<sup>th</sup> April, 2016**.

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**